

that the Government has formulated a scheme to provide employment to the youths in the public undertakings and in the private sector to mitigate the intensity of increasing unemployment in the rural areas. The Government had formulated scheme to provide jobs to the national level, state level and district level players belonging to rural areas in the public sector undertakings as well as in the private sector. Mr. Speaker, Sir, you had also given a ruling that the Government would make arrangements to provide them employment. I would like to know from the Government by when arrangements would be made to provide employment to those players.

[English]

SHRI P. A. SANGMA: Sir, the hon. Member is right, we are giving preference to our talented boys in the Force. This scheme is under implementation, it will continue.

SHRI K. MURALEEDHARAN: Sir, the educated unemployment is the biggest problem in India. Some of the self-employment schemes are a failure.

MR. SPEAKER: Please be very short. Look at the watch and then frame your question.

SHRI K. MURALEEDHARAN: So, I would like to know from the Minister whether in consultation with the Industry Ministry, the Labour Ministry will conduct a study of self-employment programme to solve the unemployment problem.

SHRI P. A. SANGMA: Sir, I have already stated that the problem of educated unemployment is very acute in our country and therefore, there is a Cabinet sub-Committee looking into this and formulating a policy specifically for them, which is before the Cabinet.

MR. SPEAKER: Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

[English]

National Court of Direct Taxes

*344 SHRI MOHAN RAWALE:
SHRI LAL BABU RAI:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government have decided to set up a national court of direct taxes to ensure the quick disposal of cases relating to direct taxes;

(b) if so, the details thereof;

(c) the time by which it is likely to be set up; and

(d) if not, the other steps taken by the Government for quick disposal of these cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDERASHEKARA MURTHY): (a) to (c). Yes, Sir. The jurisdiction of the High Courts in so far as it relates to the direct tax laws, is proposed to be substituted by the jurisdiction of National Tribunal of Direct Taxes, to be known as National Tribunal of Direct Taxes. The proposed Tribunal will hear appeals only on substantial questions of law. It is expected that the Tribunal will start functioning sometime in 1994.

(d). In view of replies above, answer to this part of the question does not arise.

New Schemes of SBI for Orissa

*346. SHRI GOPI NATH GAJAPATHI:
Will the Minister of FINANCES be pleased to state:

(a) whether the State Bank of India has folated some new schemes for Orissa;

(b) to (d). Do not arise.

(b) if so, the details thereof;

Small Savings Schemes

(c) whether the schemes are meant for industrial ventures; and

*348. SHRI RAJENDRA KUMAR SHARMA:
SHRIMATI MAHENDRA KUMARI:

(d) if so, the details of investment proposed to be made under the scheme?

Will the Minister of FINANCE be pleased to state:

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) to (b). No, Sir.

(a) the amount of money invested in National Savings Certificates, Indira Vikas Patra, Kisan Vikas Patra and other small savings schemes during last two years and during the current financincial year;

(c) and (d). Do not arise.

(b) whether small savings collections have declined sharply as a result of withdrawal of certain invectives under the Income Tax Act;

[*Translation*]

Roads in M.P.

347. SHRI SURAJBHANU SOLANKI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(c) whether the decline in collections has adversely affected the resource position of the State Governments;

(a) whether maximum road traffic to all the States passes through Madhya Pradesh;

(b) if so, whether the Union Government propose to provide special Central assistance to Madhya Pradesh for widening and strengthening the medium traffic range of State roads of inter-State importance'

(d) if so, the steps being taken by the Government to strengthen the resources position of the States, particularly of Gujarat: and

(c) if so, the details thereof; and

(e) the target fixed for national savings during the Eighth Five Year Plan?

(d) the total length of such roads in Madhya Pradesh and estimated expenditure on widening and strengthening them?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER):

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) the gross and net collections in small savings schemes, including Public Provident Fund Scheme are as follows:-

(a). No, Sir.